

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

FRIDAY, THE TWENTY FOURTH DAY OF JULY  
TWO THOUSAND AND TWENTY

**:PRESENT:**

**THE HON'BLE THE CHIEF JUSTICE SRI RAGHVENDRA SINGH CHAUHAN  
AND  
THE HON'BLE SRI JUSTICE B.VIJAYSEN REDDY**

**W.P.(PIL) NO: 134 OF 2020**

**Between:**

Khaja Aijazuddin, S/o. Late Khaja Moinuddin Aged 40 years, Occ: Advocate R/o. Flat No.102, Moin Block, My Splendor Residency, 3-5-807/1/C, Hyderguda, Hyderabad-29. Telangana State Mobile No.9391312643 Aadhar No.6235 9823 1070 PAN No. AIWPK0242L Email Id. khajaaiaz001@gmail.com

**....Petitioner**

**AND**

1. The Cabinet Secretary, Govt. of India, Room No. 18, Cabinet Secretariat, Rashtrapati Bhawan, New Delhi- 110004.
2. The Home Secretary, Ministry of Home Affairs, Govt. of India, North Block, New Delhi- 110001.
3. The Director General Of Police, Telangana State, Lakdikapul, Hyderabad-500004. Telangana State
4. The Commissioner of Police, Hyderabad Police Commissionerate, Basheerbagh, Hyderabad-500001.
5. Twitter Inc., Represented by Chief Executive Officer, Mr. Jack Dorsey, 1335 Market Street, Suite 900, San Francisco, CA 94103, United States of America And C-20, G Block, Near MCA Bandra Kuria Complex, Bandra (E) Mumbai, Mumbai City, Maharashtra-400051.

**....Respondents**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order of direction more particularly one in the nature of 'Writ of Mandamus' issue a Writ of Mandamus or any other appropriate writ/direction directing the Respondent nos. 1 to 4 to direct the respondent no. 5 to stop the illegal trending on the Social Network of Respondent No. 5 i.e. Twitter under the name Islamiccoronavirusjihad, Coronajihad, Tablighijamat, Nizamuddinidiots, TablighiJamatVirus, or Islamophobic Posts and in many ways attaching the religion to pandemic disease which is done by Social Network Users on Twitter is highly unwarranted, illegal and unconstitutional; issue further directions to the respondent nos. 1 and 2 that all online social media networks or sites operated in territorial jurisdiction of India and restrain all online social media networks operating in India not to carry any Islamophobic Posts or messages hurting or insulting the feelings of the particularly community, issue directions to the Respondent No. 2 to Register Criminal Cases against the Respondent No. 5 and the Users i.e. Social Network users who are spreading hatred messages on Twitter i.e. Respondent No. 5 under Chapter XV- Offences Relating to Religion of Indian Penal Code 1860 (IPC) and other relevant laws prevailing.

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent Nos. 1 to 4 directing the Respondent No. 5 to stop the illegal trending on the Social Media Network i.e. Twitter under the name# Islamiccoronavirusjihad, #Coronajihad, #Tablighijamat,# Nizamuddin idiots,#TablighiJamatVirus, or Islamophobic Posts and in many ways attaching the religion to pandemic disease and pass, Pending disposal of WP(PIL) 134 of 2020, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of Mr.Khaja Aijazuddin, Party in Person, for the Petitioner and Mr.Namavarapu Rajeshwar Rao, Assistant Solicitor General for Respondent Nos.1&2 and Advocate General for Respondents 3&4, the Court made the following.

**ORDER**

The Registry is directed to show the name of Mr. Namavarapu Rajeshwar Rao, the learned Assistant Solicitor General of India, as the counsel for respondent Nos.1 and 2, in the cause list in future.

Mr. Rajeshwar Rao, the learned Assistant Solicitor General of India, seeks three weeks time to file his counter.

The Registry is also directed to inform the respondent No.5, despite the service of notice upon them, he is yet to appear through a counsel of their choice. He is granted three weeks time to engage a counsel of their choice. In case, no one appears on behalf of the respondent No.5 on the next date of hearing, this Court has no other option except to proceed *ex parte* against the respondent No.5.

The learned counsel for the petitioner is permitted to send a personal notice to the respondent No.5.

A copy of this order shall be sent to the respondent No.5.

List this case on 20.08.2020.

//TRUE COPY//

Sd/- B.SATYAVATHI  
ASSISTANT REGISTRAR

  
SECTION OFFICER

To

1. The Cabinet Secretary, Govt. of India, Room No. 18, Cabinet Secretariat, Rashtrapati Bhawan, New Delhi- 110004.
2. The Home Secretary, Ministry of Home Affairs, Govt. of India, North Block, New Delhi- 110001.
3. The Director General Of Police, Telangana State, Lakdikapul, Hyderabad-500004. Telangana State
4. The Commissioner of Police, Hyderabad Police Commissionerate, Basheerbagh, Hyderabad-500001. (RR-1 to 4 by RPAD)
5. Mr. Jack Dorsey, Chief Executive Officer, Twitter Inc., 1335 Market Street, Suite 900, San Francisco, CA 94103, United States of America. **(By Air-Mail)** And C-20, G Block, Near MCA Bandra Kuria Complex, Bandra (E) Mumbai, Mumbai City, Maharashtra- 400051. **(By Speed Post/E-mail)**
6. One CC to Mr. Khaja Aijazuddin, PARTY IN PERSON Advocate [OPUC]
7. Two CCs to the Sri.Namavarapu Rajeshwar Rao, Assistant Solicitor General, High Court at Hyderabad (OUT)
8. Two CCs to the ADVOCATE GENERAL (TG), High Court for the State of Telangana, at Hyderabad (OUT)
9. One spare copy

HIGH COURT

HCJ & BVR.J

DATED; 24.07.2020

NOTE: LIST THIS CASE ON 20.08.2020

WP(PIL).NO.134 OF 2020

DIRECTION

